

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 599 of 2020

IN THE MATTER OF:

Ketan Anant Raj & Anr.

...Appellants

Versus

**Dhanshyam Kantilal Patel,
Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.**

...Respondents

Present:-

For Appellant: Mr. Ketan Anant Raj.

**For Respondent: Ms. Geeta Jundwani, Mr. Amey Hadwale and
Mr. Dhanshyam Patel (Liquidator),
Advocates for R-1.
Mr. Janak Shah and Mr. Sunil Joshi,
Advocates for R-2.**

**ORDER
(Virtual Mode)**

05.11.2020 The Appellant/Ketan Anant Raj is present in Virtual Mode. He says that his advocate is not available and he would be changing his Advocate. He seeks time. The Learned Counsel for the Respondents oppose.

It is stated that the liquidation proceeding is going on.

The question of limitation in filing of this Appeal is also yet to be considered. On next date, the question of limitation will be considered and also the question of merits of the Appeal will be gone into, in case the Appeal is found to be in limitation.

The Respondent No. 1 has already filed Reply-Affidavit. The Rejoinder, if any, may be filed within 10 days. Parties may file brief Written-Submissions, not more than three pages with regard to question of limitation of Appeal as well as

merits of the Appeal. Copies of Judgments, on which they want to refer and rely on, may also be filed separately, before next date.

Next date, the Appeal will be taken up for hearing in Admission (After Notice) category.

List the Appeal **on 17th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/